

ITEM NO.71

COURT NO.6

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).666/2024

(Arising out of impugned final judgment and order dated 22-12-2023 in BA No.10796/2023 passed by the High Court Of Kerala At Ernakulam)

P.G. MANU

Petitioner(s)

VERSUS

THE STATE OF KERALA & ORS.

Respondent(s)

(IA No.11903/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.11925/2024-EXEMPTION FROM FILING O.T. and IA No.11933/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No.12970/2024-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 18390/2024 - EXEMPTION FROM FILING O.T.

IA No. 16164/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 29-01-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. V. Giri, Sr. Adv.
Mr. Abhilash. M.R., Adv.
Mr. Sayooj Mohandas.m, Adv.
Mr. Rajkumar, Adv.
Ms. Sandra Jaison, Adv.
Mr. Arun Kumar, Adv.
Mr. S. Jyotiranjana, Adv.
Mr. Sandeep Singh, AOR

For Respondent(s) Ms. Shobha Gupta, Sr. Adv.
Mr. Prashant Padmanabhan, AOR
Ms. Padma Lakshmi, Adv.
Mr. Aditya Ranjan, Adv.
Ms. Tarjana Rai, Adv.
Mr. Kawirangbou Charenamei, Adv.
Ms. Jessy Kurian, Adv.
Ms. Akanksha Bhatia, Adv.
Mr. Anshuman Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. V. Giri, learned Senior Counsel appearing for the petitioner.

2. The impugned judgment dated 22.12.2023 of the High Court rejecting

pre-arrest bail for the petitioner is perused. Also considered the submissions of Mr. Giri. But we find no infirmity with the High Court's order. Accordingly, the Special Leave Petition is dismissed.

3. At this stage, Mr. V. Giri would refer to the last paragraph in the impugned judgment to say that the petitioner was granted 10 days' time to surrender from the date of the order i.e., 22.12.2023. The Counsel submits that the time for surrender be extended by 10 days from today but the remaining direction in the last paragraph of the impugned judgment should remain undisturbed.

4. As we have dismissed the SLP, the petitioner is granted 10 days' time to surrender himself. Thereafter the matter should proceed in accordance with the direction in the last paragraph of the impugned judgment dated 22.12.2023.

5. Pending application(s), if any, stand closed.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR